

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3555.  
TO BE ANSWERED ON MONDAY, THE 8<sup>TH</sup> AUGUST, 2016.**

**INVESTMENT BY NRIs**

**3555. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:  
SHRI KRUPAL BALAJI TUMANE:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) the amount of money invested by Non-Resident Indians (NRI's) in India during the last three years, sector-wise;
- (b) the nature of impact of the said investment on these sectors; and
- (c) the steps proposed to be taken by the Government for encouraging such type of investment in the country?

**ANSWER**

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)  
THE MINISTER OF STATE (INDEPENDENT CHARGE)  
OF THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRIMATI NIRMALA SITHARAMAN)**

**(a)&(b):**The sector-wise details of investment by Non-Resident Indians (NRI's) in India are not maintained. However, the total investment made by NRIs on repatriation basis in Indian companies, during the last three years is as under:

**(Rs. in million)**

<b>Year</b>	<b>Foreign Direct Investment (FDI)</b>	<b>Net Equity Inflows under Portfolio Investment Scheme (PIS)</b>	<b>Total Investment</b>
2013-14	8,484.56	-407,453.57	-398,969.01
2014-15	10,340.26	-126,082.43	-115,742.17
2015-16	16,759.68	67,939.02	84,698.69

**(c):** As per existing policy, non-resident Indians have been permitted to subscribe through banking channel and on non-repatriation basis, to chit funds, without limit, subject to the conditions stipulated by the Reserve Bank of India from time to time. Investments by NRIs made on non-repatriation basis under Schedule 4 of FEMA Regulations is deemed domestic investment treated at par with the investment made by residents and is not subject to sectoral caps or reporting requirements. A Non-Resident Indian is permitted to subscribe to the National Pension System governed and administered by Pension Fund Regulatory and Development Authority (PFRDA), provided such subscriptions are made through normal banking channels and the person is eligible to invest as per the provisions of the PFRDA Act. Further, Government reviews the FDI policy on an ongoing basis and makes significant changes from time to time, to ensure that India remains increasingly attractive and investor-friendly investment destination.

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